

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SINGLE PRINCIPAL BENCH

ITEM No. 103
TA (IBC)- 36(PB)/2024

IN THE MATTER OF:

Anubhav A. Agarwal
Vs.
State Bank of India

.... Petitioner/Applicant

.... Respondent

Order under Rule 16(d) of NCLT, 2016.

Order delivered on 14.06.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Adv. Sandeep Bajaj, Adv. Vipul Jai, Adv. Vanshika
Rana
For the Respondent : None

ORDER

Mr. Sandeep Bajaj, Ld. Counsel for the Applicant appears through VC.
The prayer in this application is incomplete. Ld. Counsel for the Applicant is
directed to amend the prayer.

At request, list the matter **on 12.07.2024.**

Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT